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ITEM NO.13

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).34176/2010

U.P.AVAS EVAM VIKAS PARISHAD.LUCKNOW&ANR

Petitioner(s)

VERSUS

JAI PRAKASH AGARWAL & CO.& ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 27/11/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwajit Singh,Adv.

For Respondent(s)

Ms. Purnima Jauhri, Adv.

Mr.Prakash Kumar Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Respondent No.10 is reported to be duly and properly served but none appeared on his behalf.

Counter affidavit on behalf of respondent Nos.1 to 8 has already come on record.

Respondent Nos.9 to 11 have been already ordered to proceed ex parte.

No further steps required.

Registry to process the matter for listing before the Hon'ble Court, as per rules.

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|REGISTRAR

(M.A. SAYEED)

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